

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 168 OF 2018 &**  
**IA NOS. 114 & 113 OF 2018**

**Dated: 13<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Tata Power Delhi Distribution Ltd. .... Appellant(s)**  
**Versus**  
**Delhi Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rahul Kinra  
Mr. Akshat Srivastava  
Mr. Anurag Bansal (*Rep.*)

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma

**ORDER**

**(IA NO. 114 OF 2018)**

***(Application for exemption from filing certified copy of impugned order)***

In this application the appellant has prayed that filing of certified copy of the impugned order may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 114 of 2018 is allowed. Production of certified copy of the impugned order is dispensed with at present. The application is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order on or before 7-9-2018.

**(IA NO. 113 OF 2018)**  
***(Application for exemption from filing certified/typed copies of annexures)***

In this application the appellant has prayed that filing of certified copies of annexures and typed copies of dim documents/annexures may kindly be exempted.

In the light of the statement made in the application and the reasons stated therein, IA No. 113 of 2018 is allowed. Production of certified copies of annexures and typed copies of documents/annexures is dispensed with at present. The application is disposed of.

The learned counsel for the Appellant is directed to file certified/typed copies of annexures/documents on or before 7-9-2018.

**APPEAL NO. 168 OF 2018**

The Learned counsel, Mr. Manoj Kr. Sharma appearing for the Respondent prays for four more weeks' time to file reply. Learned counsel for the Appellant seeks six weeks' time to file rejoinder, thereafter.

The learned counsel for the Respondent is permitted to file the reply with an IA on or before 10-8-2018 after serving copy on the other side. Thereafter, learned counsel for the Appellant is permitted to file rejoinder on or before 21-9-2018, as requested.

List the matter on **25-9-2018** as agreed by the learned counsel appearing for the parties.

**(S. D. Dubey)**  
**Technical Member**  
*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**